

Item No.15
28.01.2003

O.A.No.2148/2001
M.A.No.2563/2001

(15)

Present: Ms. Malini Poduval ld. counsel for applicant.

Sh. E.X.Joseph, Sr. Advocate with Sh. R.L.Dhawan, ld. counsel for official respondents.

Sh. Romesh Gautam, ld. counsel for Respondent No.3.

Heard the parties.

In this particular case, applicant is challenging an inappropriate and incorrect retrospective promotion granted to him by the respondents.

On the other hand, it is pointed that a similar issue is under adjudication before the High Court and rule nisi has been issued in that case.

In spite of the strong objections put by the learned counsel appearing on behalf of Respondent No.3, we hold that passing an order now, without waiting the outcome of the High Court is likely to result in avoidable inconvenience. Therefore, in the interest of justice, this matter is kept sine die with liberty to the parties to revive the proceedings, at the appropriate time, in accordance with law.

Copy of this order be issued to learned counsel for the parties.

W
(Shanker Raju)
Member(J)
/RAO/

(Govindan S. Tampi)
Member(A)